COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 80 OF 2017 & IA NO. 741 OF 2018

Dated: 4th July, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Power Grid Corporation of India Ltd. Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Matrugupta Mishra

Ms. Ankita Bafna

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

Mr. Rajiv Srivastava Ms. Garima Srivastava

Ms. Gargi Srivastava for R-10

Mr. Vishnu S. Pillai for R-11

Mr. Mohit Mudjal for R-12

Mr. R. B. Sharma for R-13

ORDER IA NO. 741 OF 2018

(Appln. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation

to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

APPEAL NO. 80 of 2017

Learned counsel appearing for Respondent No.10 seeks two weeks more time to file reply. As a last opportunity time is granted and he may take steps to file reply along with IA on or before 19.07.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on <u>23.08.2018</u>.

(Justice N. K. Patil) Judicial Member

ts/tpd

(I.J. Kapoor) Technical Member